

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1456

ANSWERED ON:04.08.2006

CORRUPTION IN TAX DEPARTMENT .

Singh Shri Prabhunath; Vasava Shri Mansukhbhai D.; Yadav Shri Giridhari

**Will the Minister of FINANCE be pleased to state:**

(a) Whether corruption in CBDT and CBEC relates to connivance of the corrupt officials with the tax evaders;

(b) The number of corrupt officials identified so far and details of vigilance cases pending against such officers during each of the last three years; and

(c) The steps taken to speed up disposal of vigilance cases against all such corrupt officials?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) In some cases, Yes, Sir.

(b) The number of corrupt officials identified so far and details of vigilance cases pending against such officers during each of the last three years is as under:

Central Board of Direct Taxes

Year	CBI cases	Departmental cases
2003	14	32
2004	13	62
2005	30	55
Total	57	149

Central Board of Excise & Customs

Year	Number of officers of Customs & Central Excise booked in corruption cases	Number of vigilance cases pending against such officers
2003-04	231	112
2004-05	203	129
2005-06	281	213
2006-07	66	55

(upto July,06)

(d) The steps taken to speed up disposal of vigilance cases against all such corrupt officials include formulation of action Plan for disposal of vigilance cases each year based on the guidelines/time frame of CVC, periodic review of vigilance cases, continuous monitoring of the RDAs, issue of charge memos expeditiously wherever warranted, appointment of Inquiry Officers and Presenting Officers promptly etc.